

Revenue) Notification G.S.R. No. 1079, dated the 15th November, 1958, publishing an amendment in Government Notification S.R.O. No. 1295, dated the 22nd April, 1957. [Placed in Library. See No. LT-1085/58.]

beg to lay on the Table a statement¹ showing the Supplementary Demands ; for Grants for Expenditure of the I Central Government (excluding Rail-ways) in the year 1958-59.

NOTIFICATIONS UNDER SEA CUSTOMS ACT 1878

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) Notification G.S.R. No. 1103, dated the 22nd November, 1958, relating to the allowance of drawback in respect of duty-paid foreign materials used in the manufacture of public address equipment.
- (ii) Notification G.S.R. No. 1104, dated the 22nd November, 1958, publishing the Customs Duties Drawback (Public Address Equipment) Rules, 1958. [Placed in Library. See No. LT-1084/58 for (i) and (ii).]

TENTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1958-59)

SHRI M. GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table a copy of the Tenth Report of the Public Accounts Committee (1958-59) on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil) 1955-56.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) IN 1958-59

THE DEPUTY MINISTER OF FINANCE
(SHRI B. R. BHAGAT): Sir, I

MESSAGE FROM THE LOK SABHA

THE ASSAM RIFLES (AMENDMENT) BILL, 1958

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Assam Rifles (Amendment) Bill, 1958 as passed by Lok Sabha at its sitting held on the 5th December, 1958."

Sir, I lay the Bill on the Table.

RESULT OF ELECTION TO RAJ- GHAT SAMADHI COMMITTEE

MR. CHAIRMAN: Shri Ganga Sharan Sinha being the only candidate nominated for election to the Raj ghat Samadhi Committee, I declare him to be duly elected to be a member of the said Committee.

THE CHARTERED ACCOUNTANTS (AMENDMENT) BILL, 1958— *continued*

SHRI V. K. DHAGE (Bombay): Sir, on the previous occasion I had pointed out as to how the provisions of the company law regarding the appointment of auditors had developed a particular situation. The provisions of the company law had provided that a retiring auditor shall be reappointed and that this reappointment could be in the name of a firm. This led to a concentration of the audits in the hands of a few firms and a tendency